

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**Original Application No. 07 of 2022**

**IN THE MATTER OF:**

Meenava Thanthai K.R. Selvaraj Kumar,

Meenavar Nala Sangam, Chennai

Represented by the President

M.R. Thiyagarajan

...Applicant (s)

Versus

Tamil Nadu State Environmental

Impact Assessment Assembly,

Through the Chairman and Others

...Respondent (s)

**INDEX**

<b>S. No.</b>	<b>Date</b>	<b>Description</b>	<b>Page No.</b>
1.	21.03.2023	Status Affidavit filed by the District Collector, Thiruvallur	1 - 10
2.	-	Computer 'A' Register of Survey No.63	11 - 14
3.	-	Village Map for Noombal Village	15
4.	10.02.2023	Manual 'A' Register of Noombal Village	16 – 18
5.	10.02.2023	FMB Map for Survey No.64 in Noombal Village	19
6.	10.02.2023	FMB Map for Survey No.35 in Noombal Village	20
7.	12.09.2022	Tamil Nadu Archives and Historical Research Department R.C.NO.N/4002/S8/2022	21
8.	30.11.2022	Commissioner of Survey and Settlement office R.C.NO.00012/30431/2022	22
9.	24.02.2023	FMB Map for Survey No.64 in Noombal Village	23
10.	24.02.2023	FMB Map for Survey No.63 in Noombal Village	24

11.	24.02.2023	Chitta copy for survey No.63/2, 35./1A, 35/1B,35/2,35/3,64/1A,64-1B2	25 – 31
12.	22.02.2022	Dr. M.G.R Educational and Research Institute letter	32
13.	22.02.2022	Copy of Patta No. 283	33
14.	22.02.2022	Copy of Patta No. 284	34
15.	22.02.2022	Copy of Patta No.3273	35
16.	10.02.2022	Poonamallee, Tahsildar letter, R.C.NO.339/2022/B1	36 - 39
17.	24.11.2004	Ranga Structural lease Agreement Document No. 8840/2004 with Map	40 - 58

(Note: The page numbers are found in the top centre of every page)



Through  
Dr.D.Shanmuganathan  
Standing Counsel  
National Green Tribunal  
South Zone

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**ORIGINAL APPLICATION NO.07 OF 2022 (SZ)**

In the matter of

Meenava Thanthai K.R. Selvaraj Kumar,  
Meenavar Nala Sangam, Chennai  
Registered under section 10 of the  
Tamil Nadu Societies Act, in Sl.No.205  
Of 2015 Represented by the President  
M.R. Thiyagarajan

..Applicant

Vs.

1. Tamil Nadu State Environmental  
Impact Assessment Authority,  
Through the Chairman,  
3<sup>rd</sup> Floor, Panagal Maaligai,  
No.1, Jeenis Road, Saidapet,  
Chennai-600015
2. Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai - 600 032
3. The District Collector,  
Thiruvallur District,  
Thiruvallur

  
Personal Assistant (G) to  
Collector Tiruvallur

  
District Collector  
Tiruvallur.

4. A.C.S. Medical College and

Hospital

Poonamalle High Road

(Chennai - Bangalore Highway - NH4)

Velappanchavadi

Chennai - 600 077

..Respondents

**STATUS AFFIDAVIT FILED BY THE THIRD RESPONDENT**

I, Alby John Varghese I.A.S., aged about 34 years, working as the District Collector, Thiruvallur District, Thiruvallur solemnly affirm and sincerely state as follows:

1. I am the District Collector, Thiruvallur, and I am filing this Report on behalf of the 3<sup>rd</sup> Respondent, District Collector, Thiruvallur and as such I am well acquainted with the facts of the case as per records.
2. It is respectfully submitted that the Hon'ble Tribunal in its order dated 08.02.2023 in Original Application No. 07 of 2022 has directed as follows:  
"1. Today SEIAA has filed its report wherein it has given the sequence of dates in processing the application of the project

  
Personal Assistant (G) to  
Collector Tiruvallur

  
District Collector  
Tiruvallur.

proponent. However, the time taken for them in processing the application is not properly explained.

2. The project proponent has not been served with the said report. Let the same be served to him.
3. Let the Pollution Control Board also file an independent report on the issue. Though they are already a party to the Joint Committee which has filed its report.
4. Once all the pleadings are complete, the matter should be listed for final hearing.
5. Post the matter on 23.03.2023 for final hearing. "

3. It is respectfully submitted that the said Noombal Village involved in this case was originally lying within the jurisdiction of the erstwhile Saidapet Taluk. Consequent on the bifurcation of erstwhile Chengalpattu District, the said Noombal village was attached with Ambattur Taluk of Thiruvallur District and thereafter with Maduravoyal Taluk. The Chennai District was made co-terminus with the Greater Chennai Corporation with effect from 16.08.2018 by adding, Madhavaram, Thiruvottiyur, Ambattur, Alandur, Maduravoyal and Sholinganallur Taluks with Chennai District Revenue

  
Personal Assistant (S),  
Collector Tiruvallur

  
District Collector  
Tiruvallur.

Unit. As of now the said Noombal village is attached with Poonamallee Taluk of Thiruvallur District.

4. It is respectfully submitted that in this case, the Applicant has filed this Original Application No. 7 of 2022 against M/s A.C.S. Medical College and Hospital (Dr. M.G.R. Deemed University) S.F.No.35/1, 2, 3 63/2, 64/1A, 64/1B2, Noombal Village Poonamallee Taluk, Thiruvallur District, that the said health care facility is dumping and discharging the Bio-medical Waste or non-re-cyclable waste and effluents in the surrounding vacant land and also into the public drain causing greater damage to the environment. It is also alleged in the said application that while making construction, they have also encroached into the ponds and construction was made in S.F.Nos. 35/1, 2, 3 64/1A, 112 of Noombal village, Poonamallee Taluk, Thiruvallur District.
5. It is respectfully submitted that in pursuant to the order date 24.01.2022 in the aforesaid O.A.No.7 of 2022, the Hon'ble National Green Tribunal had ordered to appoint a joint committee comprising of (1) The District Collector, Thiruvallur or his/her nominee not below the rank of Assistant

  
Personal Assistant (G) to  
Collector Tiruvallur

  
District Collector  
Tiruvallur.

Collector/Sub-divisional Magistrate as deputed by the District Collector and other officials from other departments to inspect the area in question and submit a factual report as well as the action taken report if any if there was any violation found.

6. It is respectfully submitted that on behalf of the Revenue and Disaster Management Department, the Revenue Divisional officer, Thiruvallur had inspected the said property and submitted a report vide his Rc.No.312/2022 dated 28.02.2022 stating as follows:

“During the inspection, the representative of A.C.S. medical college was also present. A.C.S. Medical College and Hospital (Dr. M.G.R. University) buildings have been constructed in Survey Nos. 35/1, 35/2, 35/3 63/2, 64/1A and 64/1B2 of Noombal Village, Poonamallee Taluk. The said lands stand registered in the Village Accounts as detailed below:

Sl.No.	Survey Number	Extent Hec.Ares.Sq.mts.	Classification	Patta No. and Name of patta holder
1	35/1A	08 74 50.0	Ryotwari Punjai	Ranga Structural Company
2	35/1B	00 03 50.0	Ryotwari Punjai	Ranga Structural

  
Personal Assistant (C, W)  
Collector Tiruvallur

  
District Collector  
Tiruvallur.

3	35/2	00 30 00.0	Ryotwari Punjai	Company Ranga Structural Company
4	35/3	02 09 00.0	Ryotwari Punjai	Ranga Structural Company
5	63/2	00 11 00.0	Ryotwari Punjai	Ranga Structural Company
6	64/1A	00 49 00.0	Ryotwari Punjai	Ranga Structural Company
7	64/1B2	00 25 50.0	Ryotwari Punjai	Ranga Structural Company

The above lands stands registered in the name of Ranga structural company, the managing partner of Ranga structural company Tmt.Lalitha Lakshmi w/o: A.C. Shanmugam has leased out the above lands vide document No.44/2005 Dt.5/1/2005 to Dr.M.G.R educational and research institute trust. As per the revenue records all the above lands are patta lands. As per the 'A' register and field measurement book, there is no mention of pond, lake and channels, water course poramboke amidst this patta lands. But on perusal of village map in survey No.35 in the north eastern part "pond" details is noted. But on the other hand there is no mention of sub division, extent of this pond in the A registers. On this place new building has been under construction"

  
Personal Assistant,  
Collector Tiruvallur

  
District Collector  
Tiruvallur.

7. It is respectfully submitted that the Managing Partner, of Ranga Structural Company namely Tmt.Lalitha Lakshmi wife of A.C. Shanmugam a resident of No.1, Nawab Habibullah Avenue, 1<sup>st</sup> Street, Andesron Raod, Nungambakkam, Chenna-600006 has entered into a Lease Agreement with Faculty of Nursing and administered by Dr. M.G.R. Educational and Research Intitute (deemed university) vide deed of lease registered as document No. 8840/2004, dated 24.11.2004 to an extent of 4.36 Acres in S.Nos. 35/1, 63/2 and 64/1A of Noombal Village out of the total extent of 29.46 Acres comprised. Besides this, another extent of 25.10 Acres of land in S.Nos. 35/1, 63/2 and 64/1A of Noombal Village was also leased out vide deed of lease registered as document No.44/2005, dated 06.01.2005
8. It is respectfully submitted, the Hon'ble National Green Tribunal Southern Zone, Chennai in its order dated 04.03.2022 has directed as follows:

***"6. The District Collector is directed to file a detailed report regarding these aspects as well, so as to***

  
Personal Assistant (G) to  
Collector Tiruvallur

  
District Collector  
Tiruvallur.

**ascertain the real nature of the land as per the old revenue records and if it is unauthorizedly transferred or converted to patta lands, what is the nature of action taken by the Revenue Department in this regard."**

- 9. The Tahsildar Poonamallee vide letter Rc.No.339/2022/b2 dated:12.08.2022, called the records (U.D.R -"A" Register and "A"-Register before the year 1947) from Assistant Commissioner of Archives and Historical Reserch, Egmore, Chennai-8 and also called the same records vide letter Rc.No.339/2022/b2 dated:13.10.2022 from the Director of Central Survey Office, Survey House, Chepauk , Chenai-5 and there is no old records available for Noombal Village prior to the Ryotwari settlement 1986.
- 10. It is submitted that the Noombal Village was taken over under the provisions of Tamilnadu Estate (Abolition and coersion in Rytwari) Act XXVI of 1948 and settlement operation was introduced. However, the Settlement Appellate Tribunal (High Court of Madras) in their order dated.22.12.1960 in STA No.21/1958 quashed the settlement proceedings as the village did not bear the character of Inam Village and declared it as

  
 Personal Assistant (G) to  
 Collector Tiruvallur

  
 District Collector  
 Tiruvallur.

one held on free hold tenure. Further the fair land register of Noombal Village shows that subsequent to cancellation of settlement proceedings under the Act XXVI of 1948, the settlement was under taken and completed under the Tamil Nadu Levy of Ryotwri Assessment on Free Hold lands Act 1972 (TN Act 31/73). In the Act itself it is noted that Noombal village with an extent of 967.00 Acres unsurveyed village and no survey numbers have been allotted. This settlement was completed in the year 1981. At the same period of time, U.D.R. Survey was under taken. The settlement accounts prepared under the Act 31 of 1973 was adopted in the UDR Survey. As per the Survey under the Provisions of Act 31 of 1973, the land in S.No's 35/1,35/2,35/3,63/2,64/1A and 64/1B2 are classified as "Ryotwri Punjai" it is continued till now and there is no mention of pond, lake and channels, water Course poramboke amidst in this patta lands.

1. It is respectfully submitted that the said S.Nos. 35/1A, 35/1B, 35/2, 35/3, 63 and 64 are contiguous to each other as more particularly described in the sketch submitted herewith.

  
Personal Assistant (C) to  
Collector Tiruvallur

  
District Collector  
Tiruvallur.

It is therefore prayed that this Hon'ble court may be pleased to accept this status report and to pass suitable order or orders as this Hon'ble Court may deem fit and proper under the circumstances of this case and thus render Justice.

  
District Collector  
Tiruvallur.

Before me

Solemnly affirmed at Chennai on this the .....21<sup>st</sup>.....day of March 2023 and signed his name in the presence of

  
Personal Assistant (G) to  
Collector Tiruvallur

orders  
pleased

11

செ

தமிழ்நாடு அரசு



வருவாய் துறை

District : Tiruvallur Taluk : Poonamallee Village : Noombal

புல எண்	உட்பிரி வு எண்	பழைய புல எண்	பகு தி	அரசு - ரயத்துவா ரி	நிலத்தின் வகை	பாசன ஆதாரம்	இரு பேரகமா	மண் வயனமு ம் ரகமும்	மண் தரம்	தீர்வை - ஹெக்		பரப்பு		மொத்த தீர்வை		பட்டா எண்	குறிப்பு	This Land Is Under
										ரூ	பை	ஹெக்	எர்	ரூ	பை			

35	1A	35-1	P	ரயத்துவா ரி	புஞ்சை			7 - 1	2	6	8	8	74.50	59	47	284				
																1.ரங்கா ஸ்டக்கரல் கம்பெனி				
35	1B	35-1	P	ரயத்துவா ரி	புஞ்சை	1		7 - 1	2	6	8	0	3.50	0	10	284				
																1.ரங்கா ஸ்டக்கரல் கம்பெனி				
35	2	-2	P	ரயத்துவா ரி	புஞ்சை			7 - 1	2	15	45	0	30.00	4	65	284				
																1.ரங்கா ஸ்டக்கரல் கம்பெனி				
35	3	-3	P	ரயத்துவா ரி	புஞ்சை			7 - 1	2	15	45	2	9.00	32	30	284				
																1.ரங்கா ஸ்டக்கரல் கம்பெனி				
											மொத்தம்		11	17.00						

12

தமிழ்நாடு அரசு



வருவாய் துறை

District : Tiruvallur Taluk : Poonamallee Village : Noombal

புல எண்	உட்பிரி வு எண்	பழைய புல எண் - உட்பிரிவு எண்	பகு தி	அரசு - ரயத்துவா ரி	நிலத்தின் வகை	பாசன ஆதாரம்	இரு பேரகமா	மண் வயனமு ம் ரகமும்	மண் தரம்	தீர்வை - ஹெக்		பரப்பு		மொத்த தீர்வை		பட்டா எண்	குறிப்பு	This Land Is Under
										ரூ	பை	ஹெக்	எர	ரூ	பை			

63	2	-3	P	ரயத்துவா ரி	பஞ்சை			7 - 1	2	6	8	0	11.00	0	75	283			1.ரங்கா ஸ்டக்கரல் கம்பெனி
													மொத்தம்	0	11.00				

தமிழ்நாடு அரசு



வருவாய் துறை

District : Tiruvallur Taluk : Poonamallee Village : Noombal

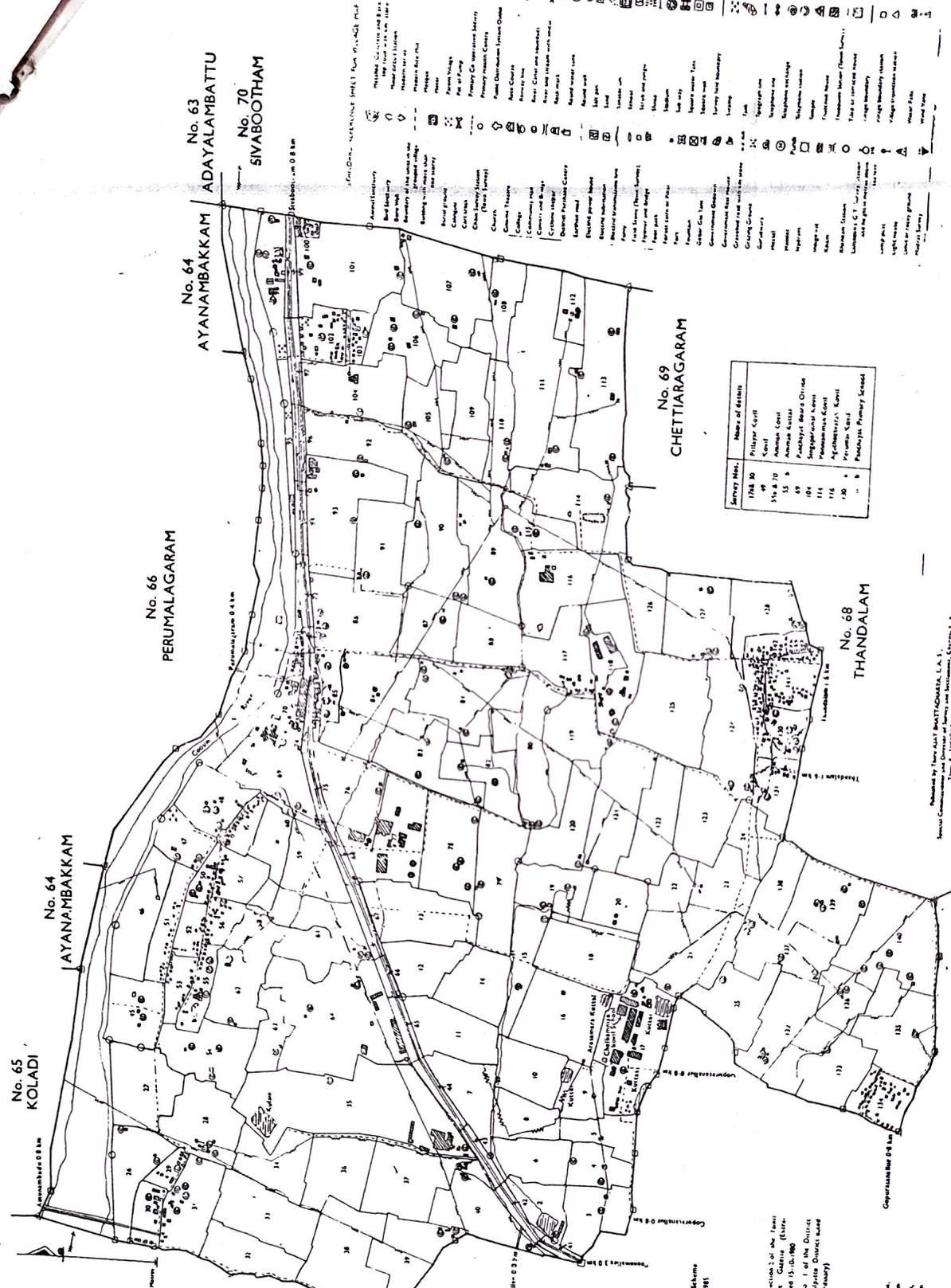
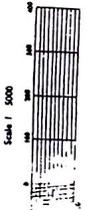
புல எண்	உட்பிரி வு எண்	பழைய புல எண் - உட்பிரிவு எண்	பகு தி	அரசு - ரயத்துவா ரி	நிலத்தின் வகை	பாசன ஆதாரம்	இரு போகமா	மண் வயனமு ம் ரகமும்	மண் தரம்	தீர்வை - ஹெக்டே		பரப்பு		மொத்த தீர்வை		பட்டா எண்	குறிப்பு	This Land Is Under
										ரூ	பை	ஹெக்டே	எர்	ரூ	பை			

64	1A	18-3	P	ரயத்துவா ரி	பஞ்சை			7 - 1	2	6	8	0	49.00	3	10	284	1.ரங்கா ஸ்டீக்கரல் கம்பெனி	-	-
64	1B1	64-1B	P	ரயத்துவா ரி	பஞ்சை			7 - 1	2	6	8	6	33.00	43	04	638	1.சிந்தி எஜிகேஷன் சொசைட்டிமெ ட்ராஸ்	-	-
64	1B2	64-1B	P	ரயத்துவா ரி	பஞ்சை			7 - 1	2	6	8	0	25.50	1	70	3273	1.ரங்கா ஸ்டீக்கரல் கம்பெனி	-	-
64	2A1A	64-2A1	P	ரயத்துவா ரி	பஞ்சை			7 - 1	2	6	8	0	39.88	2	84	522	1.சக்தி ஹய்டெக் கன்ஸ்ட்ரக்ஷன் பி விமிட்	-	-
64	2A2	64-2A	P	ரயத்துவா ரி	பஞ்சை	1		7 - 1	2	6	8	0	4.50	0	10	522	1.சக்தி ஹய்டெக் கன்ஸ்ட்ரக்ஷன் பி விமிட்	-	-
64	2B1A	64-2B1	P	ரயத்துவா ரி	பஞ்சை			7 - 1	2	6	8	2	2.00	13	70	522	1.சக்தி ஹய்டெக் கன்ஸ்ட்ரக்ஷன் பி விமிட்	-	-
64	2B1B	64-2B1	P	ரயத்துவா ரி	பஞ்சை			7 - 1	2	6	8	0	2.50	0	20	7099	1.இந்திய குடியரசு தலைவர் ஒன்றிய சாலை போக்குவரத்து மற்றும் நெடுஞ்சாலை அமைச்சகம்	-	-
64	2B2	64-2B	P	அரசு	புறம்போக் கு	0		7 - 1	2	6	8	0	7.00	0	00	0		-	-
64	3	64-2A1	P	ரயத்துவா ரி	பஞ்சை			7 - 1	2	6	8	0	20.06	1	30	5047		-	-



No. 67  
**NOOMBAL**  
 AMBATHUR TALUK  
 TIRUVALLUR DISTRICT

Area by  
 Acres 448  
 Hectares 40.5



Survey No.	Name of estate
1748 30	Pillayar Gudi
49	Gudi
57 & 510	Annamalai Gudi
58	Annamalai Gudi
104	Madhurai Mohan Chinn
105	Madhurai Mohan Chinn
116	Agalathurai Gudi
130	Prakasam Gudi
131	Prakasam Gudi
132	Prakasam Gudi
133	Prakasam Gudi
134	Prakasam Gudi
135	Prakasam Gudi
136	Prakasam Gudi
137	Prakasam Gudi
138	Prakasam Gudi
139	Prakasam Gudi
140	Prakasam Gudi
141	Prakasam Gudi
142	Prakasam Gudi
143	Prakasam Gudi
144	Prakasam Gudi
145	Prakasam Gudi
146	Prakasam Gudi
147	Prakasam Gudi
148	Prakasam Gudi
149	Prakasam Gudi
150	Prakasam Gudi
151	Prakasam Gudi
152	Prakasam Gudi
153	Prakasam Gudi
154	Prakasam Gudi
155	Prakasam Gudi
156	Prakasam Gudi
157	Prakasam Gudi
158	Prakasam Gudi
159	Prakasam Gudi
160	Prakasam Gudi
161	Prakasam Gudi
162	Prakasam Gudi
163	Prakasam Gudi
164	Prakasam Gudi
165	Prakasam Gudi
166	Prakasam Gudi
167	Prakasam Gudi
168	Prakasam Gudi
169	Prakasam Gudi
170	Prakasam Gudi
171	Prakasam Gudi
172	Prakasam Gudi
173	Prakasam Gudi
174	Prakasam Gudi
175	Prakasam Gudi
176	Prakasam Gudi
177	Prakasam Gudi
178	Prakasam Gudi
179	Prakasam Gudi
180	Prakasam Gudi
181	Prakasam Gudi
182	Prakasam Gudi
183	Prakasam Gudi
184	Prakasam Gudi
185	Prakasam Gudi
186	Prakasam Gudi
187	Prakasam Gudi
188	Prakasam Gudi
189	Prakasam Gudi
190	Prakasam Gudi
191	Prakasam Gudi
192	Prakasam Gudi
193	Prakasam Gudi
194	Prakasam Gudi
195	Prakasam Gudi
196	Prakasam Gudi
197	Prakasam Gudi
198	Prakasam Gudi
199	Prakasam Gudi
200	Prakasam Gudi

Surveyed under the Survey and Mapping Act, 1907, No. 10 of 1907, and the Survey and Mapping (Amendment) Act, 1933, No. 10 of 1933.

Surveyed under the Survey and Mapping Act, 1907, No. 10 of 1907, and the Survey and Mapping (Amendment) Act, 1933, No. 10 of 1933.

**SUPPLEMENTAL SURVEY**  
 1988  
 Surveyed under the provisions of the Survey and Mapping Act, 1907, No. 10 of 1907, and the Survey and Mapping (Amendment) Act, 1933, No. 10 of 1933.

Surveyed under the provisions of the Survey and Mapping Act, 1907, No. 10 of 1907, and the Survey and Mapping (Amendment) Act, 1933, No. 10 of 1933.

Published by the Survey and Mapping Department, Government of Tamil Nadu, Chennai.

Printed under the supervision of the Director of Survey and Mapping, Government of Tamil Nadu, Chennai.

Year of first publication 1988 (Hitherto under No. 10).

Copyright reserved by the Government of Tamil Nadu.





Case No.	Year	Month	Day	Time	Location / Description	Notes	
63/103 / 63-1	5-4				2110	get into 1979	
64-1B2 64-1B	5-4				2005.70	Stromberg } get into 1979	
					0.25.5 1.62	Stromberg } get into 1979	
					0.30.60	2.06	3293
63/1A1A / 63/1A	2.4				6.80	318.014111111111	71 < 84 / 2216 / 419
17	"				0.00.90	0.10. 3410. 5:14y 30y	417.12.09
18	"				0.03.60	0.25 3409. M. 30y 30y	
63/1A1B / "	"				0.01.0	0.10 3965 2110y 20y	1046 / 122 344
63/104 / 63/1A	"				0.00.80	0.10 4298. 2110y 20y	4298. 2110y 20y
63/1A3 / 63/1A	"				0.01.80	0.10 4298. 2110y 20y	4298. 2110y 20y
63/1A5 / 63/1A	"				0.00.10	0.10 4298. 2110y 20y	4298. 2110y 20y
63/1A6 / 63/1A	"				0.00.60	0.10 4298. 2110y 20y	4298. 2110y 20y
63/1A7 / 63/1A	"				0.02.00	0.20 4764. 2110y 20y	4764. 2110y 20y
63/22 63/2A1	"				0.20.06	1.30 522. 2110y 20y	522. 2110y 20y
63/1A2 63/1A	"				0.20.06	1.30 522. 2110y 20y	522. 2110y 20y
64/3 64/2A1A	"						
64/4	"						

1 Danjon (in)

*[Signature]*

42 00000000

42 00000000

42 00000000

42 00000000

19

சிலப்பதபுரம்

400 ஏக்கர்: 64

சிலப்பதபுரம்

புதிய: சிலப்பதபுரம்

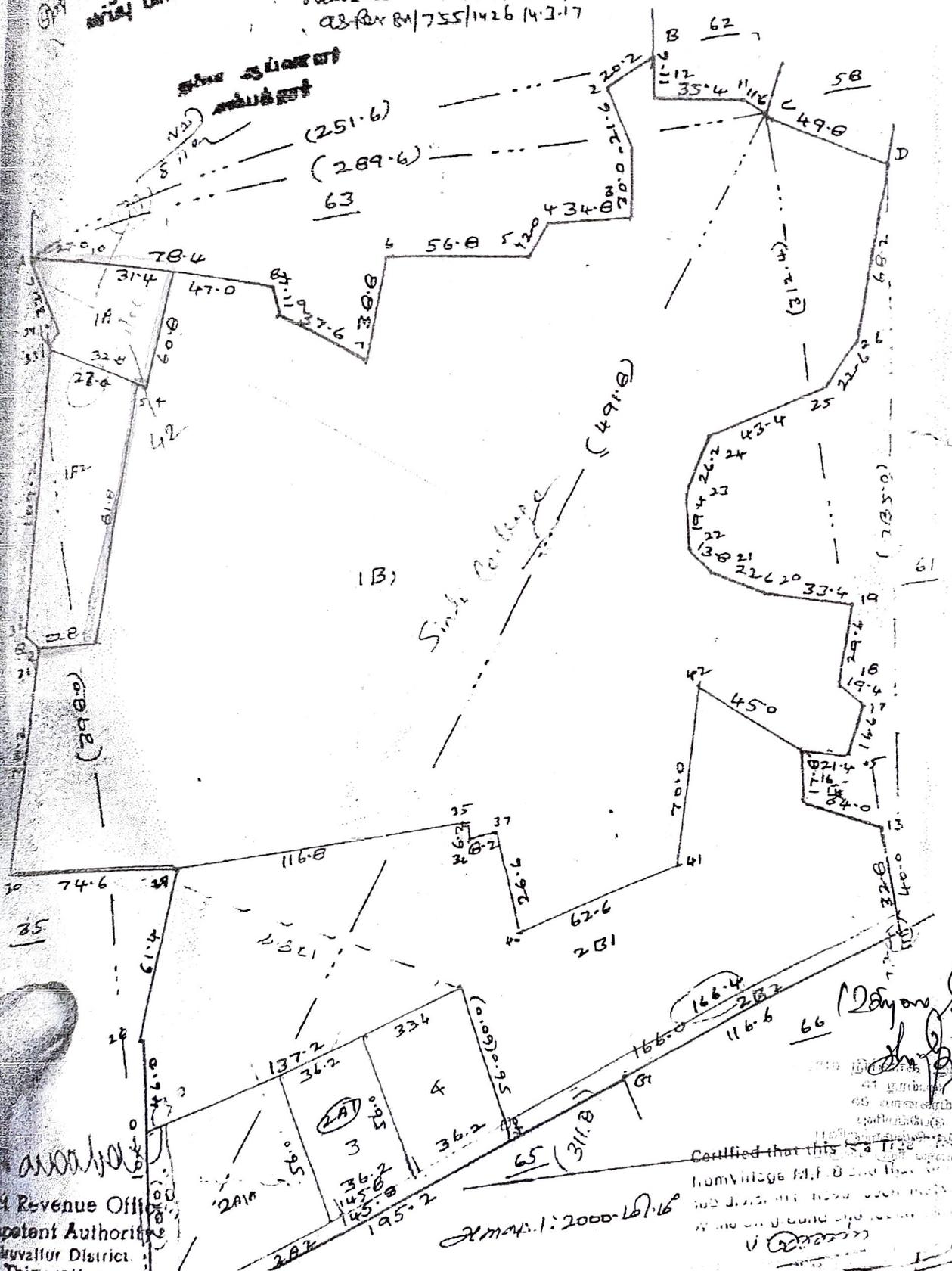
புதிய: அம்ச. 10.03.59

64/2A1	0.80.0	2B1	2.02.0
2A2	0.04.5	2B2	0.89.5
	0.84.5		2.11.5

சிலப்பதபுரம் 43/2A1  
புதிய: சிலப்பதபுரம்

new sub 2A1A, 3, 4 Plotted  
as per BA/755/1426/4.3.17

சிலப்பதபுரம்  
புதிய: சிலப்பதபுரம்



Revenue Office  
Competent Authority  
Tiruvallur District.

Map: 1:2000-6.16

Certified that this is a true and correct copy of the original map as shown to me by the Surveyor General, Madras, and that the same is in accordance with the provisions of the Survey Act, 1880, and the Survey Rules, 1908.

Signature and Stamp of the Surveyor General, Madras.



ஆலுப்புநர்  
ஆராய்ச்சி அலுவலர்,  
தமிழ்நாடு ஆவணக்காப்பகம் மற்றும்  
வரலாற்று ஆராய்ச்சி,  
எழும்பூர், சென்னை - 600 008.

பெறுநர்  
வட்டாட்சியர்,  
வட்டாட்சியர் அலுவலகம்,  
பூவிருந்தவல்லி.

கடித எண். N 4002/S8/2022, நாள். .09.2022.

ஐயா,

பொருள்: தமிழ்நாடு ஆவணக்காப்பகம் - ஆவணம் நகல்  
கோருதல் - தொடர்பாக.

- பார்வை:
1. தங்கள் அலுவலகக் கடித எண். ந.க. 339/2022/ஆ2,  
நாள். 12.08.2022.
  2. தங்கள் அலுவலகக் கடித எண். ந.க. 1394/2020/ஆ2,  
நாள். 12.08.2022.

பார்வை 1 மற்றும் 2-ல் காணும் தங்கள் கடிதங்களில் திருவள்ளூர் மாவட்டம், பூவிருந்தவல்லி  
வட்டம், நூரம்பல் கிராமத்திற்கான 'அ' பதிவேடு ஆவண நகல் கோரப்பட்டுள்ளது.

மேற்குறிப்பிட்ட 'அ' பதிவேடு ஆவணம் இக்காப்பகத்தில் பாதுகாக்கப்படுவதில்லை எனத்  
தெரிவிக்கப்படுகிறது.

தங்கள் நம்பிக்கையுள்ள,

  
ஆராய்ச்சி அலுவலர்,  
12.09.2022.



துப்புநர்

003655

பெறுநர்

இயக்குநர்,

நில அளவை மற்றும் நிலவரித் திட்டம்,

சர்வே ஹவுஸ், சேப்பாக்கம்,

சென்னை -05

வட்டாட்சியர்.

பூந்தமல்லி வட்டம்,

திருவள்ளூர் மாவட்டம்.

ஒ.மு/ண2/30431/2022, நாள்: 30-11-2022

அய்யா,

பொருள்: மனு - திருவள்ளூர் மாவட்டம் - பூந்தமல்லி வட்டம் - நூம்பல் கிராமம் - நில ஆக்கிரமிப்பை இரத்து செய்தல் - தொடர்பாக.

பார்வை: பூந்தமல்லி வட்டாட்சியரின் கடிதம் ந.க339/2022/ஆ2, நாள்: 13.10.2022

\*\*\*\*\*

பார்வையில் காணும் தங்களது கடிதத்தில், திருவள்ளூர் மாவட்டம், பூந்தமல்லி வட்டம், நூம்பல் கிராமம் நில ஆக்கிரமிப்பை இரத்து செய்தல் தொடர்பாக 1947 ஆண்டிற்கு முந்தைய அ-பதிவேடு கோரப்பட்டுள்ளது.

இது சென்னை -8 ஆவணக்காப்பகம் அல்லது சம்மந்தப்பட்ட மாவட்டாட்சியர் அலுவலகங்களிலேயே பராமரிக்கப்பட்டு வருகிறது என்ற விபரம் தெரிவிக்கப்படுகிறது.

ஓம்/- அ. கண்ணபிரான்  
நில அளவை மற்றும் நிலவரித்திட்ட  
இயக்குநருக்காக

/ஆணைப்படி அனுப்பப்படுகிறது/

கண்கரணிப்பாளர்

30.11.22



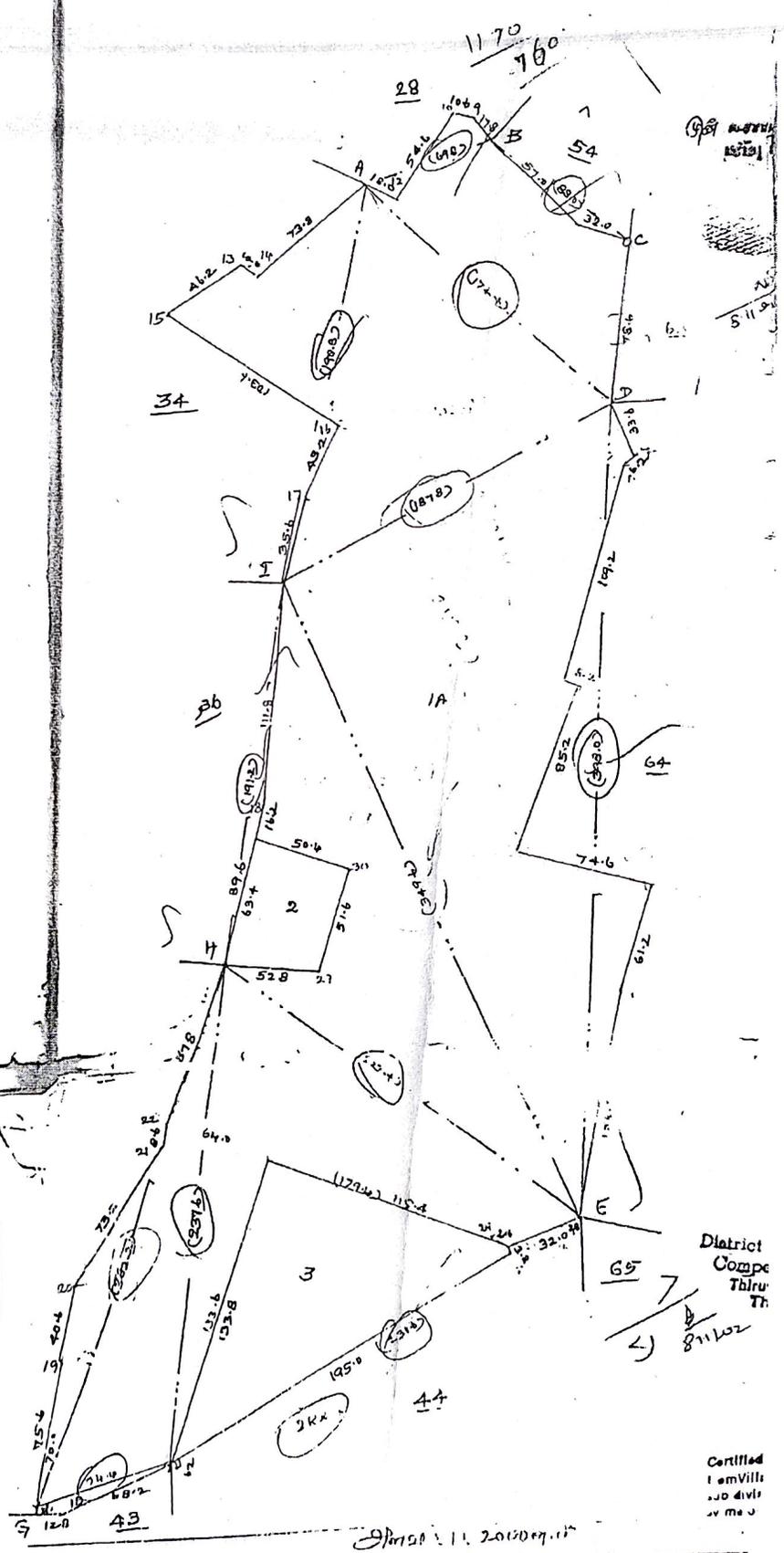




ಶಿವಮೊಗ್ಗ  
ಶಿವಮೊಗ್ಗ

ಯಂತ್ರ: 35

Dist: ...  
...



Kijou Sai  
 Sh. J. Sai  
 24/2/22

District  
 Compe  
 Thru  
 Th

Certified  
 LemVill  
 JOD divis  
 av me J

2012/07/11

Al. Kombu Eome ahangul



No. 67  
AMBATHUR TALUK  
TRIPALILAI OF 1912

No. 64  
TANAMBAKKAH

No. 65  
KOLAND

No. 66  
PERUMALACAKKAM

No. 69  
CHETTIAR TALUK

No. 69  
CHETTIAR TALUK

No. 68  
PANDALAM

POONAMALLEE TALUK

*Al. Kombu Eome*  
Handwritten signature

46 வார்ட்-68

புதுச்சேரி வட்டம்  
புதுச்சேரி வட்டம்  
46 வார்ட்-68



63/103 / 63-1	5-4	103/10	6-80	0.00.70	3110	63/110 / 1417	30.73	63/110 / 1417	6
64-1B2 64-1B	54	"	"	0.25.5	162	63/110 / 1417	17409	63/110 / 1417	6
63/1A1A / 63/10A	2-4	7.1.2	6.80	0.30.80	206	63/110 / 1417	74800	63/110 / 1417	6
17	"	"	"	0.00.90	0.10	318.00	2216/1419	63/110 / 1417	6
18	"	"	"	0.03.60	0.25	3409	1712.09	63/110 / 1417	6
63/1A1B	"	"	"	0.01.0	0.10	3965	1046/1422	63/110 / 1417	6
63/1A4 / 63/10A	"	"	"	0.10.80	0.10	4235	1046/1422	63/110 / 1417	6
63/1A3 / 63/1A	"	"	"	0.01.80	0.10	4298	1046/1422	63/110 / 1417	6
63/40 / 63/4	"	"	"	0.00.40	0.10	4298	1046/1422	63/110 / 1417	6
63/22 / 63/3A1	"	"	"	0.00.60	0.10	4764	1046/1422	63/110 / 1417	6
63/4A2 / 63/4A	"	"	"	0.02.00	0.20	4764	1046/1422	63/110 / 1417	6
64/3 / 64/2A4	"	"	"	0.20.06	1.30	5047	1046/1422	63/110 / 1417	6
64/4	"	"	"	0.20.06	1.30	522	1046/1422	63/110 / 1417	6

1 Dignity Son /  
 63/110 / 1417  
 63/110 / 1417  
 63/110 / 1417

63-15	6
64-11	1
65-1	1
66-1	1
67-1	1
68-1	1
69-1	1
70-1	1
71-1	1
72-1	1
73-1	1
74-1	1
75-1	1
76-1	1
77-1	1
78-1	1
79-1	1
80-1	1

புலத்தின் நம்பரும் உட. பிரிவு

கிராமத்தில் செட்டில் மெண்டு ஜமாபந்தி நபர்கள் சிட்டா.

283

பெண்கள் கூலிகள்

புலத்தின் நம்பரும்

புலத்தின் நம்பரும்

பெண்கள் கூலிகள்

வருஷமும் விவரங் களும் (1)	புலத்தின் நம்பரும் உட. பிரிவு (2)	புன்செய்				நன்செய்				மொத்த தீர்வை (7)	ஷரா (8)
		விஸ்தீர்ணம் (3)		தீர்வை (4)		விஸ்தீர்ணம் (5)		தீர்வை (6)			
		ஹெக் டேர்.	ஏர்.	ரூ.	பை.	ஹெக் டேர்.	ஏர்.	ரூ.	பை.		
	63-2	0.11.00		0.75						0.75	
		புலத்தின் 284 பெண்கள் கூலிகள்									
		பெண்கள் கூலிகள்									
	35-1A	8-74-50		59.47						59.47	
	35-1B	003.50		0.10						0.10	
	35-2	0.30.00		4.65						4.65	
	35-3	2.09.00		32.30						32.30	
	64-1A	0.49.00		3.10						3.10	
		1166.00		99.62						99.62	
		புலத்தின் 3273 பெண்கள் கூலிகள்									
		பெண்கள் கூலிகள்									
	64-1B2	0.25.50		1.70						1.70	

T. S. S. S.

02/22

A.1. തിരുവനന്തപുരം ജില്ല



No. of plots	Area	Remarks
1	1/2	...
2	1/2	...
3	1/2	...
4	1/2	...
5	1/2	...
6	1/2	...
7	1/2	...
8	1/2	...
9	1/2	...
10	1/2	...

Handwritten signature: S. J. J.

Handwritten text: ...

33

**Dr. M.G.R.**  
**EDUCATIONAL AND RESEARCH INSTITUTE**  
 DEEMED TO BE UNIVERSITY  
**UNIVERSITY WITH GRADED AUTONOMY STATUS**



**A.C.S. MEDICAL COLLEGE AND HOSPITAL**

(A Constituent Unit of Dr. M.G.R. Educational and Research Institute)

MHRD G.O. No. F.10-9/2007-u.3(A) dt. 23.05.13 F.No. 10-9/2007-U3(A) dt.26.09.2014

Periyar EVR High Road, NH-4 Chennai - Bangalore Highways Velappanchavadi, Chennai - 600 077.

Phone : 91 44 26802133 / 155 Website : www.acsmch.ac.in

22.02.2022

To

**The Revenue Divisional Officer**  
 Revenue Divisional Office – Thiruvallur  
 Thiruvallur District  
 Thiruvallur – 602 003

Respected Sir,

**Sub : Undertaking letter to authorities relating to our land - A.C.S.  
 Medical College and Hospital, Chennai – 600 077 – Reg;**

\*\*\*\*

We hereby undertake and reiterate that the total extend of land (29.64 acres) comprised in the survey numbers 35/1, 35/2, 35/3, 63/2, 64/1A and 64/1B2 are free from any encroachment of government property and we would like to state our campus does not comprise any water body or water course poramboke land.

  
**Authorized Signatory**  
**MALLIKARJUN REDDY**



தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

வட்டம் : புந்தமல்லி

மாவட்டம் : திருவள்ளூர்

பட்டா எண் : 283

வருவாய் கிராமம் : நூம்பல்

உரிமையாளர்கள் பெயர்

... ரங்கா ஸ்டக்சரல் கம்பெனி

1. மேனேஜிங் டைரக்டர்

புல எண்	உட்பிரிவு	புன்செய்		நன்செய்		மற்றவை		குறிப்புரைகள்
		பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
		ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	
63	2	0 - 11.00	0.75	--	--	--	--	----- 10-01-2003
		0 - 11.00	0.75					

குறிப்பு 2 :



1. மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் 01/05/072/00283/30283 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
2. இத் தகவல்கள் 22-02-2022 அன்று 11:39:16 AM நேரத்தில் அச்சடிக்கப்பட்டது.
3. கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்

24



தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : திருவள்ளூர்

வட்டம் : புந்தமல்லி

வருவாய் கிராமம் : நூம்பல்

பட்டா எண் : 284

உரிமையாளர்கள் பெயர்

1. மேனேஜிங் டைரக்டர்

... ரங்கா ஸ்டக்சரல் கம்பெனி

புல எண்	உட்பிரிவு	புன்செய்		நன்செய்		மற்றவை		குறிப்புரைகள்
		பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
		ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	
35	1A	8 - 74.50	59.47	--	--	--	--	1240/7- -1240/1416 -- 20-02-2008
35	1B	0 - 3.50	0.10	--	--	--	--	----- 11-08- 2015
35	2	0 - 30.00	4.65	--	--	--	--	----- 10-01- 2003
35	3	2 - 9.00	32.30	--	--	--	--	----- 10-01- 2003
64	1A	0 - 49.00	3.10	--	--	--	--	----- 10-01- 2003
		11 - 66.00	99.62					

குறிப்பு 2 :



1. மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் 01/05/072/00284/30294 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
2. இத் தகவல்கள் 22-02-2022 அன்று 11:41:31 AM நேரத்தில் அச்சடிக்கப்பட்டது.
3. கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்

35



தமிழக அரசு

வருவாய்த் துறை

நில உரிமை விபரங்கள் : இ. எண் 10(1) பிரிவு

மாவட்டம் : திருவள்ளூர்

வட்டம் : புந்தமல்லி

வருவாய் கிராமம் : நூம்பல்

பட்டா எண் : 3273

உரிமையாளர்கள் பெயர்

1. மேனேஜிங் டைரக்டர்

... ரங்கா ஸ்டக்சரல் கம்பெனி



புல எண்	உட்பிரிவு	புன்செய்		நன்செய்		மற்றவை		குறிப்புரைகள்
		பரப்பு	தீர்வை	பரப்பு	தீர்வை	பரப்பு	தீர்வை	
		ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	ஹெக் - ஏர்	ரூ - பை	
64	1B2	0 - 25.50	1.70	--	--	--	--	4664/09- -3557/1418 -- 23-06-2009
		0 - 25.50	1.70					

குறிப்பு2 :



1. மேற்கண்ட தகவல் / சான்றிதழ் நகல் விவரங்கள் மின் பதிவேட்டிலிருந்து பெறப்பட்டவை. இவற்றை தாங்கள் <https://eservices.tn.gov.in> என்ற இணைய தளத்தில் 01/05/072/03273/40285 என்ற குறிப்பு எண்ணை உள்ளீடு செய்து உறுதி செய்துகொள்ளவும்.
2. இத் தகவல்கள் 22-02-2022 அன்று 11:43:00 AM நேரத்தில் அச்சடிக்கப்பட்டது.
3. கைப்பேசி கேமராவின் 2D barcode படிப்பான் மூலம் படித்து 3G/GPRS வழி இணையதளத்தில் சரிபார்க்கவும்.

36

அனுப்புநர்  
திரு.இரா.செல்வம், பி.எஸ்சி.,  
வட்டாட்சியர்,  
பூவிருந்தவல்லி

பெறுநர்  
மாவட்ட ஆட்சியர்,  
திருவள்ளூர்

வழிமுறையாக:-

வருவாய் கோட்டாட்சியர்,  
திருவள்ளூர்.

ந.க.எண். 339 /2022/ஆ1 நாள்: .02.2022

அய்யா,

பொருள்: பசுமை தீர்ப்பாய வழக்கு - திருவள்ளூர் மாவட்டம் - பூவிருந்தவல்லி வட்டம் - நெ.41. நூம்பல் கிராமம் - எம்.ஜி.ஆர்.கல்வி மற்றும் ஆராய்ச்சி நிறுவன அறக்கட்டளையில் குளம் புறம்போக்கு ஆக்கிரமிப்பு - மீனவதந்தை திரு.செல்வராஜ் குமார் மற்றும் மீனவர் நல சங்க தலைவர் திரு.தியாகராஜன் என்பவர்கள் வழக்கு தொடர்ந்தது - கூட்டுப்புலத்தணிக்கை செய்தது - அறிக்கை அனுப்புதல் -தொடர்பாக.

பார்வை: பசுமை தீர்ப்பாய வழக்கு எண்.07/2022 (SZ) மற்றும் I.A.No.17/2022 (SZ)

\*\*\*\*\*

பார்வையில் காணும் கடிதத்தின் மீது தங்களின் கனிவான கவனம் கொணர விழைகிறேன்.

திருவள்ளூர் மாவட்டம், பூவிருந்தவல்லி வட்டம், நூம்பல் கிராமம், மீனவ தந்தை திரு.செல்வராஜ் குமார், மீனவ நல சங்கம் மற்றும் அதன் தலைவர் திரு.தியாகராஜன் என்பவர்கள் தேசிய பசுமை தீர்ப்பாய தெற்கு மண்டலம், சென்னை, O.A.No.07/2022 (SZ) மற்றும் I.A.No.17/2022 (SZ) ன்படி வழக்கு தொடர்ந்துள்ளார்.

அவ்வழக்கில், திருவள்ளூர் மாவட்டம், பூவிருந்தவல்லி வட்டம், நெ.41. நூம்பல் கிராம புல எண். 35/1, 2, 3, 63/2, 64/1A மற்றும் 1B2 ஆகியவற்றில் எம்.ஜி.ஆர்.கல்வி மற்றும் ஆராய்ச்சி நிறுவன அறக்கட்டளையானது கட்டப்பட்டுள்ளது. அதில் குட்டை போன்ற நீர்நிலை புறம்போக்கினை ஆக்கிரமித்து கட்டிடம் கட்டப்பட்டுள்ளதாக தெரிவிக்கப்பட்டுள்ளது.

இது தொடர்பாக, Member, Safety Environmental Appraisal Committee (1), District Environmental Engineer, TNPCB (2), Director, Ministry of Environment Forest and climate Change (3), வருவாய் கோட்ட அலுவலர், திருவள்ளூர் (4) மற்றும் வட்டாட்சியர், பூவிருந்தவல்லி ஆகியோர்களுடன்

இன்று (22.02.2022) நேரடி புலத்தணிக்கை செய்யப்பட்டது. மேற்படி புலத்தணிக்கையின் போது ஏ.சி.எஸ். மருத்துவ குழுமத்தின் அலுவலர் உடனடிருந்தனர்.

வழக்கில் தெரிவிக்கப்பட்டுள்ள திருவள்ளூர் மாவட்டம், பூவிருந்தவல்லி வட்டம், நெ.41. நூம்பல் கிராம புல எண். 35/1, 2, 3, 63/2, 64/1A மற்றும் 1B2 ஆகியவற்றில் எம்.ஜி.ஆர்.கல்வி மற்றும் ஆராய்ச்சி நிறுவன அறக்கட்டளையானது செயல்பட்டு வருகிறது. மேற்படி புலங்களானது கிராமக் கணக்கில் கீழ்க்கண்டவாறு தாக்கலாகியுள்ளது.

வ.எண்	புல எண்	பரப்பு	பட்டா எண் மற்றும் பட்டாதாரர் பெயர்
1	35/1A	8.74.5	நெ.284. ரங்கா ஸ்டக்கரல் கம்பெனி
2	35/1B	0.03.5	
3	35/2	0.30.0	
4	35/3	2.09.0	
5	64/1A	0.49.0	
6	63/2	0.11.0	நெ.283. ரங்கா ஸ்டக்கரல் கம்பெனி
7	64/1B2	0.25.5	நெ.3273. ரங்கா ஸ்டக்கரல் கம்பெனி

மேற்படி புல எண்கள் முழுவதும் தி/ள். ரங்கா ஸ்டக்கரல் கம்பெனி என்ற பெயரிலே கிராமக் கணக்குகளில் தாக்கலாகி வருகிறது. மேற்படி தி/ள்.ரங்கா ஸ்டக்கரல் கம்பெனியின் நிர்வாக பங்குதாரர் திருமதி.லலிதாலக்ஷ்மி க/பெ.ஏ.சி.சண்முகம் என்பவர் டாக்டர் எம்.ஜி.ஆர்.கல்வி மற்றும் ஆராய்ச்சி நிறுவன அறக்கட்டளைக்கு பத்திர எண்.44/2005, நாள்:05.01.2005 ன்படி குத்தகை ஒப்பந்தம் போடப்பட்டுள்ளது. மேற்கண்ட புலங்கள் அனைத்தும் பட்டா நிலங்கள் எனவும், இப்புலங்களின் நடுவே குளம், குட்டை மற்றும் வாய்க்கால் போன்ற நீர்நிலை புறம்போக்குகள் ஏதும் இல்லை என்பதையும், ஆக்கிரமணங்கள் செய்யப்படவில்லை என்பதையும் பணிவுடன் தெரிவித்துக் கொள்கிறேன். இத்துடன் விசாரணைக் கட்டுகள் இணைத்து அனுப்பியுள்ளேன் என்பதையும் தெரிவித்துக் கொள்கிறேன்

இணைப்பு : மேற்கண்டவாறு

தங்கள் உண்மையுள்ள

(அ/க)

வட்டாட்சியர்,  
பூவிருந்தவல்லி.

1.2.2022

1.2.2022

38

தமிழ்நாடு அரசு



வருவாய் துறை

District : Tiruvallur Taluk : Poonamallee Village : Noombal

புல எண்	உட்பிரிவு எண்	பழைய புல எண் - உட்பிரிவு எண்	பகுதி	அரசு - ரயத்துவாரி	நிலத்தின் வகை	பாசன ஆதாரம்	இரு போகமா	மண் வயனமு ம ரகமும்	மண் தரம்	தீர்வை - ஹெக்		பரப்பு		மொத்த தீர்வை		பட்டா எண்	குறிப்பு	This Land Is Under
										ரூ	பை	ஹெக்	எர்	ரூ	பை			

82	1A1	82-1A	P	ரயத்துவாரி	பஞ்சை			7 - 1	2	6	8	0	5.00	0	34	6891	1.R.Sarada		
82	1A2	82-1A	P	ரயத்துவாரி	பஞ்சை			7 - 1	2	6	8	0	24.00	1	63	5877	1.SARADHA 2.CHANDRA ALIAS CHANDRA GUPTA		
82	1A3	82-1A	P	ரயத்துவாரி	பஞ்சை			7 - 1	2	6	8	0	26.00	1	77	5878	1.R CHANDRA GUPTA 2.R SARADA		
82	1A4	82-1A	P	ரயத்துவாரி	பஞ்சை			7 - 1	2	6	8	0	17.00	1	16	5879	1.R CHANDRA GUPTA		
82	1A5A	82-1A5	P	ரயத்துவாரி	பஞ்சை			7 - 1	2	6	8	0	11.96	0	81	426	1.கோவிந்தம்ம ார் 2.கன்னியப்ப ள் 3.சரஸ்வதி		
82	1B	82-1	P	ரயத்துவாரி	பஞ்சை			7 - 1	2	6	8	0	21.50	1	46	5849	1.J RAJENDRAPR ASAD 2.R SUBASHINI		
82	1C	82-1	P	ரயத்துவாரி	பஞ்சை			7 - 1	2	6	8	0	24.60	1	67	5850	1.J RAJENDRAPR ASAD 2.R SUBASHINI		
82	2A		P	அரசு	பறம்போக்கு		0	0 - 0		0	0	0	47.00	0	00	0			
82	2B	49-1	P	ரயத்துவாரி	பஞ்சை			7 - 1	2	6	8	0	10.00	0	68	5121	1.SUSAN ABRAHAM		

39

	82-3A	P	அரசு	புறம்போக்கு	0	7 - 1	2	0	0	0	63.50	4	32	0	
	82-3A	P	அரசு	புறம்போக்கு	0	7 - 1	2	0	0	0	9.00	0	62	0	
82	3A3	82-3A	P	ரயத்துவாபுஞ்சைரி	1	7 - 1	2	1	0	0	6.00	0	40	3338	1.ஆர் வரதராஜன் 2.ஆர். வி சரவணமுனி
82	3A4	82-3A	P	ரயத்துவாபுஞ்சைரி	1	7 - 1	2	1	0	0	3.00	0	20	3337	1.தனபாக்கியம்
82	3A5	82-3A	P	ரயத்துவாபுஞ்சைரி	1	7 - 1	2	1	0	0	6.00	0	40	3340	1.வி.கீதா
82	3A6	82-3A	P	ரயத்துவாபுஞ்சைரி	1	7 - 1	2	1	0	0	5.50	0	38	3341	1.எ.தனலட்சுமி
82	3A7	82-3A	P	ரயத்துவாபுஞ்சைரி	1	7 - 1	2	1	0	0	5.50	0	38	3342	1.எஸ்.லட்சுமி
82	3B1	82-3B	P	ரயத்துவாபுஞ்சைரி		7 - 1	2	6	8	0	2.00	0	14	507	1.ஏகாத்தம்மாள்
82	3B2	82-3B	P	ரயத்துவாபுஞ்சைரி		7 - 1	2	6	8	0	1.50	0	10	3338	1.ஆர் வரதராஜன் 2.ஆர். வி சரவணமுனி
82	3B3	82-3B	P	ரயத்துவாபுஞ்சைரி		7 - 1	2	6	8	0	1.50	0	10	3337	1.தனபாக்கியம்
82	4	82-1A5	P	ரயத்துவாபுஞ்சைரி		7 - 1	2	6	8	0	14.97	1	02	6887	1.RAM KUMAR BINANI
82	5	82-1A5	P	ரயத்துவாபுஞ்சைரி		7 - 1	2	6	8	0	5.06	0	34	6888	1.KAPIL KUMAR BAHETI
82	6	82-1A5	P	ரயத்துவாபுஞ்சைரி		7 - 1	2	6	8	0	9.91	0	67	6889	1.KAPIL KUMAR BAHETI
											மொத்தம்3	20.50			



9165  
4.11.04

Lalitha lakshmi

*Sundar*  
**K. SUNDAR**  
 STAMP VENDOR  
 LICENCE NO. 1530/2004  
 21A, BALAJI, T. NAGAR,  
 ANNA NAGAR EAST, CHENNAI - 600 022

LEASE AGREEMENT

**THIS LEASE AGREEMENT** (hereinafter referred to as the "Agreement") made and entered to this 24<sup>th</sup> November 2004 by between M/s. Ranga Structural, represented by its Managing Partner, Tmt.S.Lalitha Lakshmi, W/o. A.C.Shanmugam, residing at No.1, Nawab Habibullah Avenue, 1<sup>st</sup> street, Anderson Road, Nungambakkam, Chennai-600 006. (Hereinafter referred to as Lessor") of the **ONE PART**

AND

Faculty of Nursing run and administered by Dr.M.G.R. Educational and Research Institute (Deemed University) sponsored by Tmt. Kannammal Educational Trust having its Registered office at No.22, G.N. Chetty Road, T.Nagar, Chennai -- 600 017, represented by its Managing Trustee, Tmt.S.Lalitha Lakshmi, W/o.A.C.Shanmugam, residing at No.1, Nawab Habibullah Avenue, 1<sup>st</sup> Street, Anderson Road, Nungambakkam, Chennai-600 006 (hereinafter referred to as "Lessee") of the **OTHER PART.**

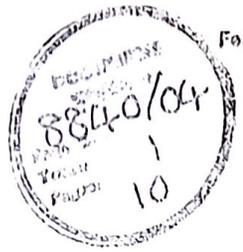
**WHEREAS**, Lessor is the owner of certain landed property situated in Maduravedu Village, Hamlet of Numbal No.92, Ambattur Taluk, Kandrathur in the Registration District of South Chennai, more fully described in Schedule A and is interested in using the land for a medical/hospital to provide medical including surgical facilities to the poor free or at affordable costs and support wherever possible the cause of medical/nursing education to meet the growing needs of the country.

For RANGA STRUCTURALS

*S. Lalitha Lakshmi*  
 Managing Partner.

For Tmt. Kannammal Educational Trust

*S. Lalitha Lakshmi*  
 Managing Trustee



8840/04

Presented in the Office of the Sub-Registrar Kunnathur & Rs. 280... Paid between the years 12... on the 26th November of 2004

Document No: 8840 of 2004 contains 9 Books. Sub-Registrar

S. Kalitha Keli L.

ENDORSED BY

For RANGA STRUCTURAL S. Kalitha Keli L. Managing Partner

M/s. A.C. Sharmaganj No. 1, Naval Hall Bullahli Branch, Anderson Road, Chennai - 600 005

Identity Proved by D.L. No: F/TN/001/01925/02.

For Tmt. Kannammal Educational Trust S. Kalitha Keli L. Managing Trustee

Identity Proved by D.L. No: F/TN/001/01925/02.

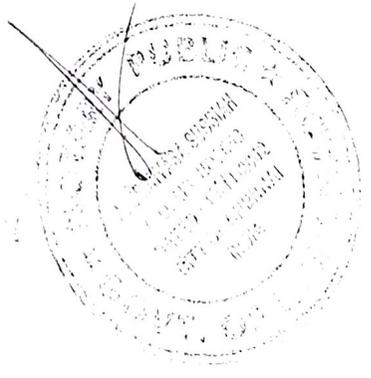
IDENTIFIED BY A. RAVIKUMAR 77, GANAPATHI STREET, SHENAI NAGAR CHENNAI - 30.

S. Kalitha Keli L. R.M. Sankarajan, s/o A.C. Sharmaganj 88, 7th Street, A.C. Sharmaganj, Chennai 16

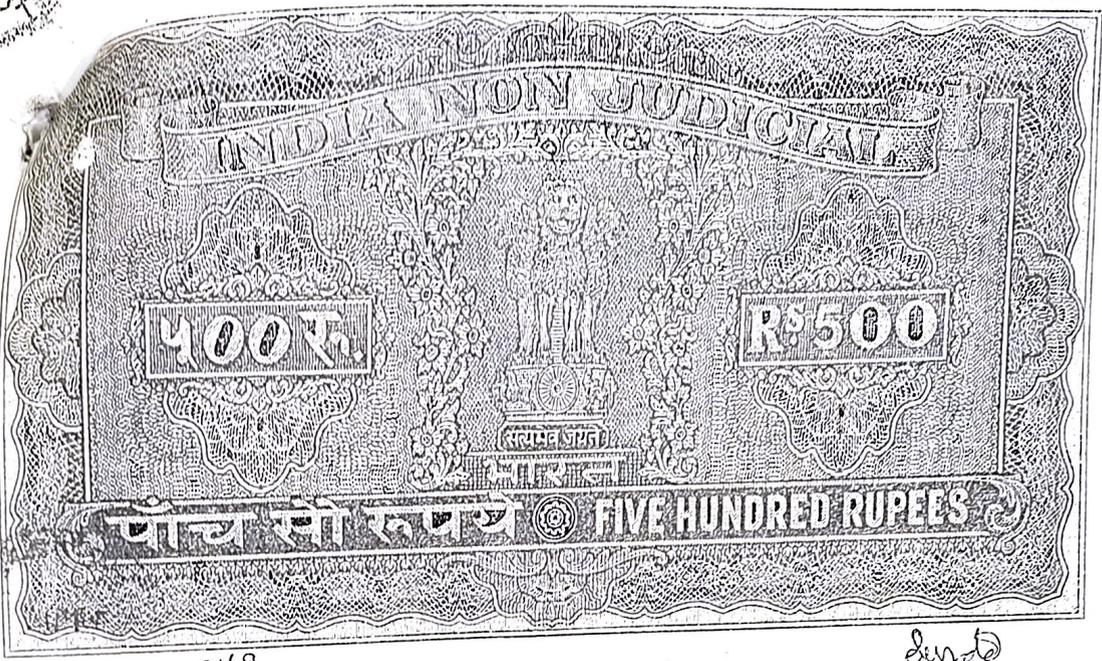
24th November 2004

JOINT SUBREGISTRAR KUNNRATHUR

REGISTERED AS NO 8840002004 BOOK 1 DATE 24.11.04 JOINT SUBREGISTRAR KUNNRATHUR



ATTESTED



2004  
9168  
4-11-04

Lalitha lakshmi

दस्तावेज

K. SUNDAR  
STAMP VENDOR  
LICENCE NO. 4755002-3-2000  
218, F-BLOCK, FIRST ELOOR,  
ANNA NAGAR EAST, CHENNAI - 600002

..2..

AND WHEREAS, Lessor has learnt that Tmt.Kannammal Education Trust that has sponsored Dr.M.G.R.Educational and Research Institute (Decmed University) is planning to start a nursing college and hospital facilities at Chennai and is willing to provide in associated hospital/nursing facilities medical including surgical facilities to the poor free or at affordable costs in addition to bringing the medical education within the reach of talented young people and has in this found an opportunity to implement the Lessor altruistic public objective mentioned above

AND WHEREAS Lessee is desirous of leasing the land owned by the Lessor and is prepared to put up at his own cost all the necessary facilities on the land for building a Nursing college, hostels, staff quarters and associated hospital facilities according to the standards prescribed by the Governments and other regulatory authorities after getting necessary approvals and in accordance with the terms and conditions prescribed by them and has promised to keep the Lessor completely free and indemnified from all liability in respect of any infraction of laws and/or regulations concerning the use of leased land for educational purposes by the Lessee or his assigns or nominees or employees.

NOW THEREFORE, for and in consideration of the nominal rent of Rs.500/- per month the covenants and obligations contained herein and other good and valuable consideration, namely the provision of medical education and provision of Medical including surgical facilities to the poor free or at affordable costs sufficiency of which is hereby acknowledged, the parties hereby agree as follows. No advance received in this document.

For RANGA STRUCTURES

S. Kalifa Reddy  
Managing Partner

For Tmt. Kannammal Educational Trust

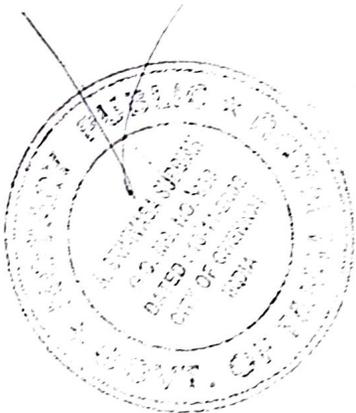
S. Kalifa Reddy  
Managing Trustee

9846/04  
10

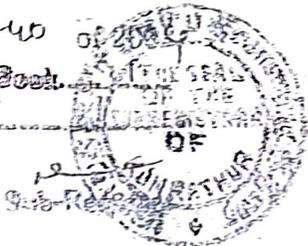
43



ATTESTED TRUE COPY

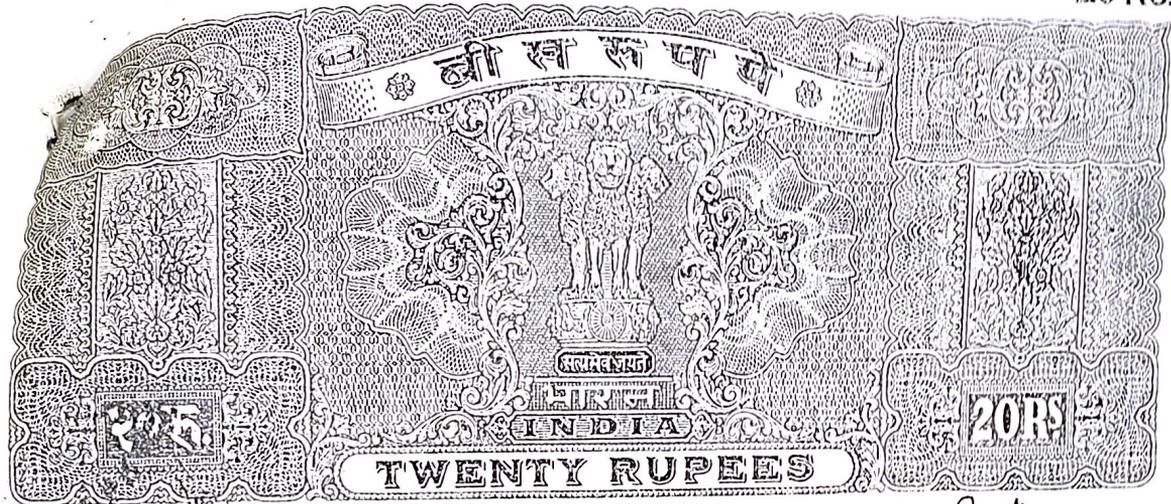


Document No 2840 of 2006  
Contains 9 Books  
Date



44

20 Rs.



9178  
4.11.04

Lalitha lakshmi

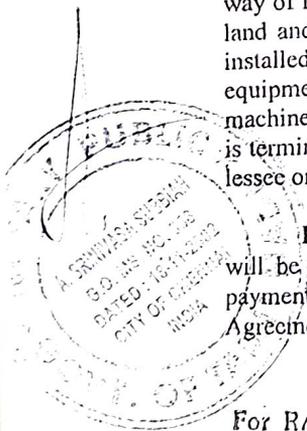
*Sundar*  
K. SUNDAR  
STAMP VENDOR  
LICENCE NO. 47/5410/B-3/2000  
216, F-BLOCK, FIRST STREET,  
ANNA NAGAR EAST, CHENNAI - 600 102

..3..

TERM Lessor leases to lessee the land mentioned in Schedule A together with any and all appurtenances thereto and hereby grants permission to the Lessee to construct on the land buildings and other facilities required for a nursing college and attached hospital after obtaining necessary approval for plans from concerned authorities for initial term of twenty five year such term beginning on 2<sup>nd</sup> November 2004 and ending on 2<sup>nd</sup> November 2029.

LESSOR assures that she is fully empowered, authorised and able to make this Deed of the Lease and will hold LESSEE free and harmless of any demands, encumbrances, claims, actions or proceedings by others in respect of the quiet possession of the premise and the LESSOR further states that is has no objection to the Lessee obtaining any amount by way of loan from any financial institution(s) for construction of the building in the leasehold land and for purchase of equipments, machinery etc and having the equipments/machinery installed in the premises and further has no objections for the Lessee mortgaging the equipments/machinery and the leasehold land together with the building, equipment and machinery and the Lessor agrees not to sell or lease the land to any other party till this lease is terminated by the Lessee for any reason by not renewing it except with the consent on the lessee on such terms and conditions as may be mutually be agreed upon.

RENT. The nominal token rent of Rs.500/- per month rent for the term of the lease will be paid in on or before the 5<sup>th</sup> of every succeeding month every month. All such payments shall be made to Lessor at Lessor's address as set forth in the preamble to this Agreement on or before the due date and without demand.

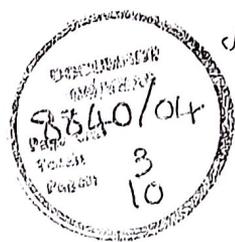


For RANGA STRUCTURALS

*S. Lalitha Lakshmi*  
Managing Partner.

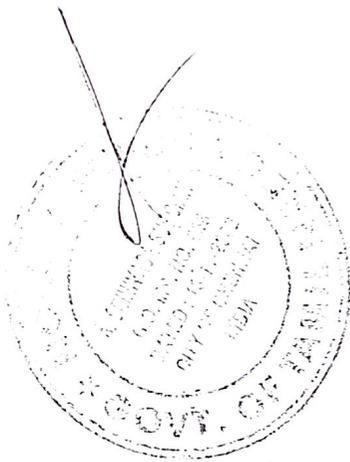
For Tmt. Kannammal Educational Trust

*S. Lalitha Lakshmi*  
Managing Trustee



ATTESTED

45



ATTESTED TRUE COPY

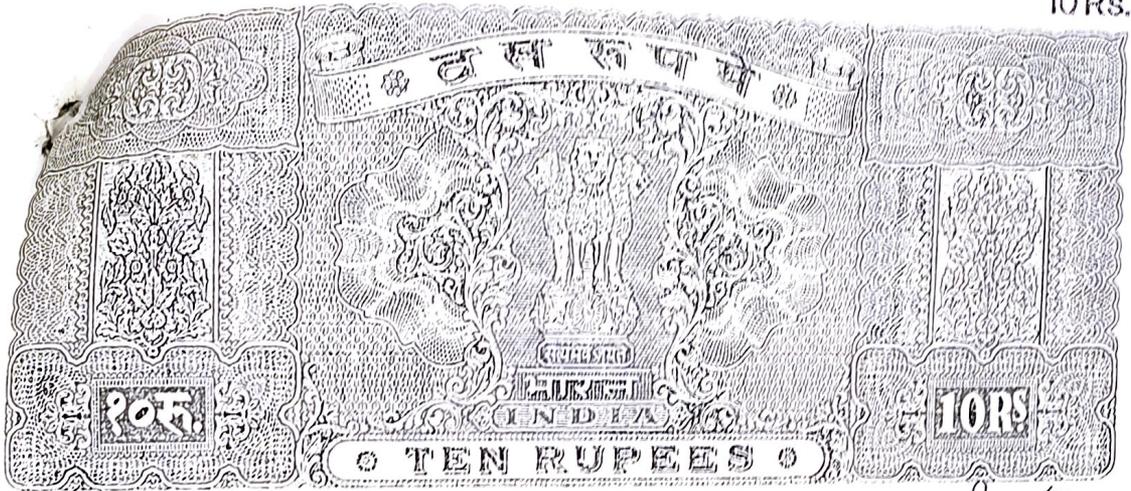
Document No 8840 of 2006

Contains 9 Pages

Costs 3

Sub-Register





9187  
4.11.01

Lalitha lakshmi

Amota

R. SUNDALES  
STAMP VENDOR  
LICENCE NO. 475407-32000  
216, F-BLOCK, FIRST STREET,  
ANNA NAGAR EAST, CHENNAI - 600 102.

..4..

**USE OF LAND.** The land leased shall be used only for construction of a Nursing college, hostel and other associated facilities, a hospital with at least 300 beds and patient in-door and outdoor treatment facilities and related equipments as dictated by medical standards in force from time to time in Tamil Nadu. The land shall not be used for the purpose of carrying on any business, profession, or trade of any kind, or any purpose not associated with medical education and hospital services and will not seek the Lessor permission to use the land for any other purpose.

Lessee shall comply with any and all laws, ordinances, rules and orders of any and all Governmental or quasi-Governmental authorities affecting the cleanliness, use, occupancy and preservation of the Land and pay all taxes and other taxes which may be imposed from time to time by taxation authorities of state or Central Government or local authorities and service charges such a Electricity charges with respect to the land and in respect of buildings and facilities the lessee may build or install on the leased land. Lessee shall be responsible for arranging for and paying for all utility services required on the Premises.

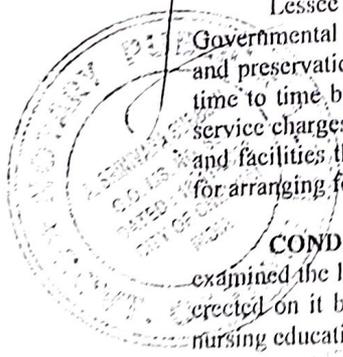
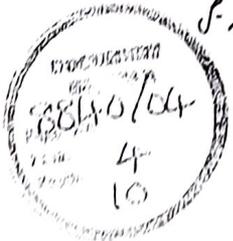
**CONDITION OF LAND,** Lessee stipulates, represents and warrants that Lessee has examined the land offered on lease, and will keep the land and building and other structures erected on it be the lessee in good order, repair, and in a safe, clean and condition fit for nursing education and hospital facilities.

For RANGA STRUCTURAL

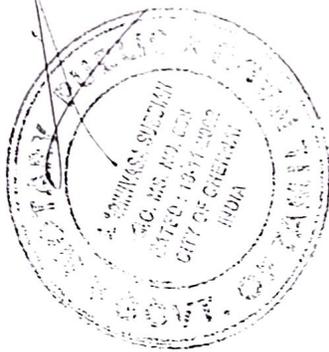
S. Lalitha Lakshmi  
Managing Partner

For Tmt. Kannammal Educational Trust

S. Lalitha Lakshmi  
Managing Trustee



47



ATTESTED TRUE COPY

Document No 8840 of 2004

Contains 9 Pages

Price 4



Sub-Registrar

48

10RS.



Lalitha Lakshmi

Sundar

N. SUNDAR  
STAMP VENDOR  
LICENCE NO. 275/40B-3/2000  
216, F-BLOCK, FIRST STREET,  
ANNA NAGAR EAST, CHENNAI - 600 092

..5..

**ASSIGNMENT AND SUB-LETTING.** Lessee shall not assign this Agreement, or sub-let or grant any license to use the Land or any part thereof and will not seek consent of Lessor to change of any clause of this agreement except where such change is contemplated and specifically provided for under any clause of item. If the Lessee notwithstanding this stipulation uses the land and buildings for any purpose other than medical education and hospital facilities this agreement will automatically get terminated effective from the date of such infraction and the Lessor can take all steps to evict the Lessee from the premises at Lessee's cost.

**NON-DELIVERY OF POSSESSION.** In the event Lessor cannot deliver possession of the Land to Lessee upon the commencement of the Lease term, through no fault of Lessor or its agents shall have to liability, but the rental herein provided shall abate until possession is given. Lessor or its agents shall have thirty (30) days in which to give possession, and if possession is tendered within such time, Lessee agrees to accept the demised Land and pay the rental herein provided from that date. In the event possession cannot be delivered within such time, through no fault of Lessor or its agents, then this Agreement and all rights hereunder shall terminate.

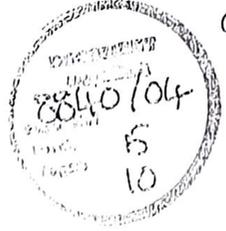
**HAZARDOUS MATERIALS.** Lessee shall not keep on the Premises any item of a dangerous flammable or explosive character that might unreasonably increase the danger of the fire or explosion on the premises or that might be considered hazardous or extra hazardous by any responsible insurance company.

For RANGA STRUCTURAL

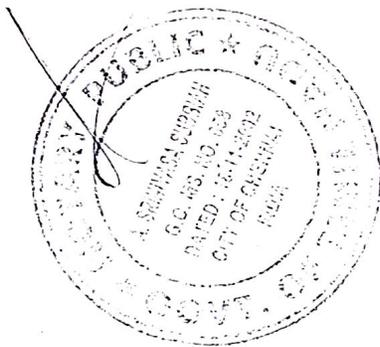
S. Lalitha Lakshmi  
Managing Partner

For Trnt. Kannammal Educational Trust

S. Lalitha Lakshmi  
Managing Trustee



49



ATTESTED TRUE COPY

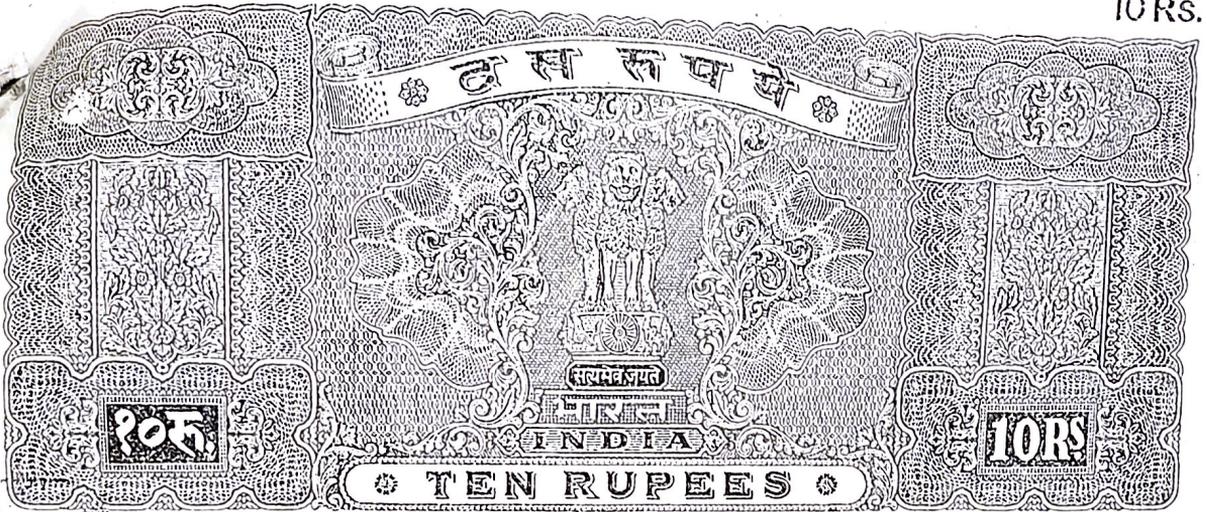
Document No. 8840 of 2004  
Contains 9 Pages  
Pages 5

Sub-Register



50

10RS.



2010  
16/11/04

Lalitha Lakshmi

Sundar  
K. SUNDAR.

STAMP VENDOR  
LICENCE NO. 47/5440/B-3/2000  
216, F-BLOCK, FIRST STREET,  
ANNA NAGAR EAST, CHENNAI - 600 162.



..6..

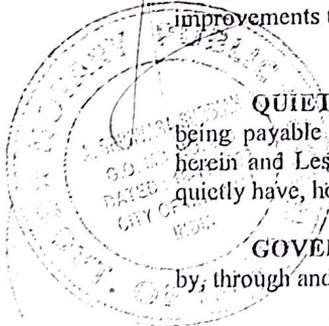
**MAINTENANCE AND REPAIR, RULES.** Lessee will at its sole expense, keep and maintain the Premises and appurtenances in good and sanitary condition and repair during the term of this Agreement and any renewal thereof.

**DAMAGE TO PREMISES.** The Lessor shall not be responsible for any damage to or destruction of the building and other facilities put up on the land by the lessee by fire, storm, earthquake or any other casualty whether it is or is not caused by the negligence of Lessee.

**INSPECTION OF PREMISES.** Lessor and Lessor's agents shall have the right at all reasonable times during the term of this Agreement and any renewal thereof to enter the Premises for the Purpose of inspecting the land and Premises and all buildings and improvements thereon and the use to which they are put.

**QUIET ENJOYMENT.** Lessee, upon payment of all the sums referred to herein as being payable by Lessee and Lessee's performance of all Lessee's agreement contained herein and Lessee's observance of all rules and regulations, shall and may peacefully and quietly have, hold and enjoy said land and buildings for the term hereof.

**GOVERNING LAW.** This Agreement shall be governed, construed and interpreted by, through and under the Indian Laws.

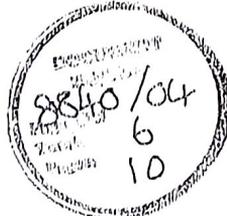


For RANGA STRUCTURALS

S. S. Lakshmi  
Managing Partner.

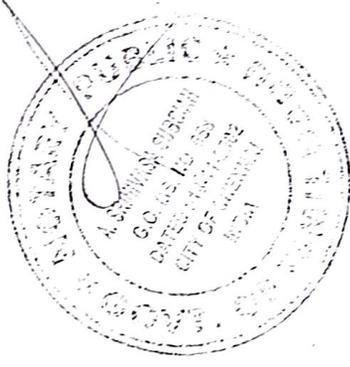
For Tmt. Kannammal Educational Trust

S. Lalitha Lakshmi  
Managing Trustee

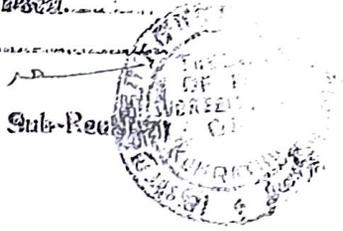


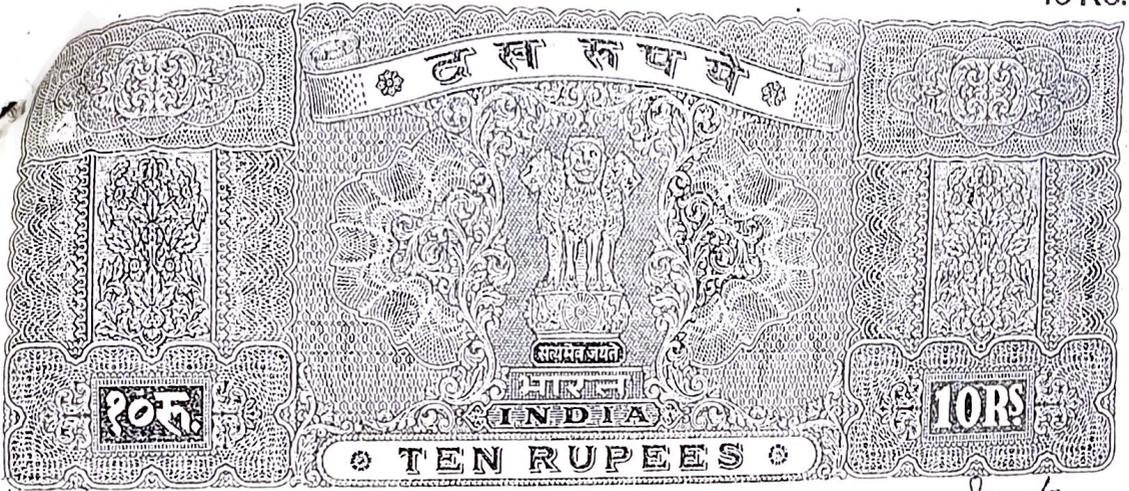
51

ATTESTED TRUE CO.



Document No 8800  
Contains 9 sheets  
9 sheets





2011  
16/11/04

Lalitha Lakshmi

Srividya

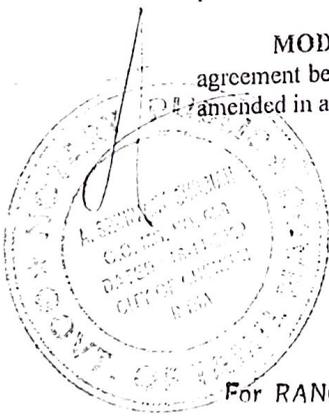
**K. SUNDAR**  
STAMP VENDOR  
LICENCE NO. 47/S440/U-3/2000  
216, F-BLOCK, FIRST STREET,  
ANNA NAGAR EAST, CHENNAI - 600 132.

..7..

**SEVERABILITY.** If any provision of this Agreement or the application thereof shall, for any reason and to any extent, be invalid or unenforceable, neither the remainder of this Agreement nor the application of the provision to other persons, entities or circumstances shall be affected thereby, but instead shall be enforced to the maximum extent permitted by law.

**BINDING EFFECT.** The covenants, obligations and conditions herein contained shall be binding on and to the benefit of the heirs, legal representatives, and assigns of the parties hereto.

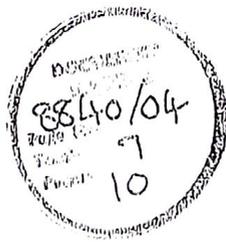
**MODIFICATION.** The parties hereby agree that this document contains the entire agreement between the parties and this Agreement shall not be modified, changed, altered or amended in any way except through a written amendment signed by all of the parties hereto.



ATTESTED TRUE COPY

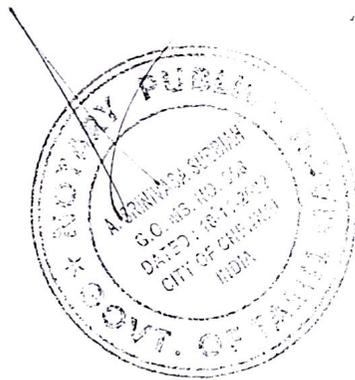
For RANGA STRUCTURALS  
*S. Lalitha Lakshmi*  
Managing Partner.

For Tmt. Kannammal Educational Trust  
*S. Lalitha Lakshmi*  
Managing Trustee



53

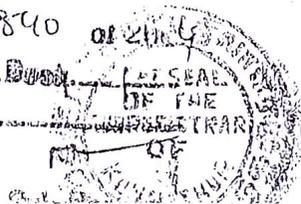
ATTESTED TRUE COPY



Document No: 8840 of 2014

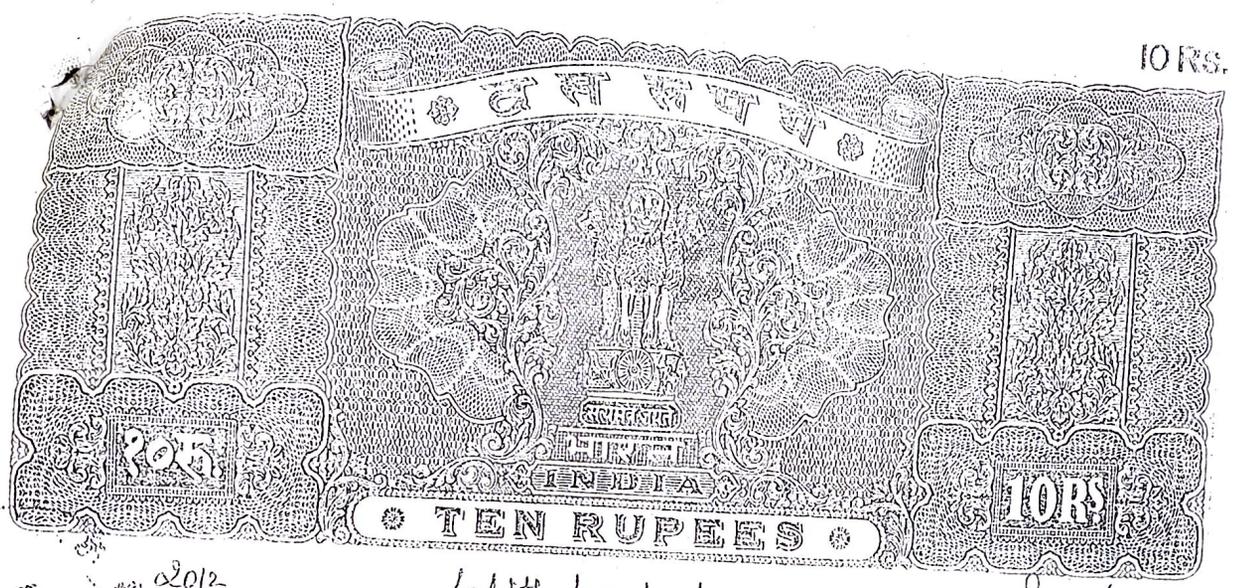
Contains 9 Pages

Sheets 7



54

10RS.



2012  
16/10/14

Lalithalakshmi

Suresh

W. SUNDAR  
STAMP VENDOR  
LICENCE NO. 475/140/B-37063  
216, F-BLOCK, FIRST STREET,  
ANNA NAGAR EAST, CHENNAI - 600 102.



..8..

SCHEDULE 'A'

The land bearing the following survey numbers measuring 4.36 Acres in Maduravedu Village Hamlet of Nunbal, Kunrathur, Ambattur Taluk in Registration District of South Chennai in Private Survey numbers specified below together with all trees, ditches, fences, Wells, mines, minerals, ways, water, watercourse, liberties, privileges, casements, advantages, appurtenance, fixtures, structures, whatsoever attaching or appertaining or belonging to the blocks of lands and every part and parcel thereof.

S.No.	Survey No.	Area in Acres
1	21/3B ✓	2.31
2	21/2 ✓	0.96
3	18/3 ✓	0.53
4	18/4 ✓	0.56
	Total	4.36

Newly  
- 35/1  
- 35/1  
- 63/2  
- 64/1A.



ATTESTED TRUE COPY

For RANGA STRUCTURALS

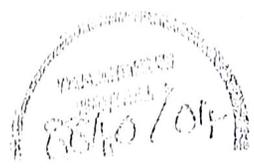
S. Lalitha Lakshmi

Managing Partner.

For The Kannammal Educational Trust

S. Lalitha Lakshmi

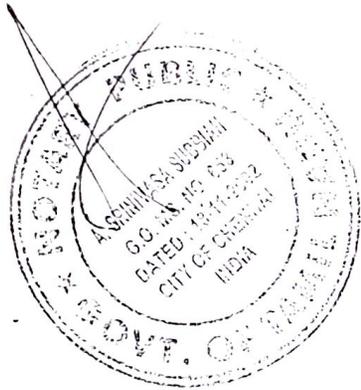
Managing Trustee



55



ATTESTED TRUE COPY



Document No 8840 of 2004  
Contains 9 Books  
Vols 8







No. 67

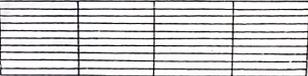
NOOMBAL

MBATHUR TALUK  
IRUVALLUR DISTRICT,

Traverse 466 Hectares 56.0 Ares  
Fields 469 Hectares 60.5 Ares

Scale 1 : 5000

100 200 300 400 Metres



1  
Hectare

Poonamallee 1.6 km

No. 65  
KOLAD

No. 64  
AYANAMBAKKAM

Amunambedu 0.8 km

Cooum  
River

Kulam

*Handwritten signature*  
 கிராம நிர்வாக அலுவலர்  
 41 குமாரசாமி  
 46 வாராசாமி  
 ஸரஸ்வதி  
 ஸரஸ்வதி வட்டம்

